

**GOVERNMENT OF INDIA  
LABOUR  
LOK SABHA**

UNSTARRED QUESTION NO:20  
ANSWERED ON:21.07.2003  
SECURITY SERVICES RECRUITING AGENCIES  
AMAR ROY PRADHAN

**Will the Minister of LABOUR be pleased to state:**

- (a) whether the security services recruiting agencies have been mushrooming in the country;
- (b) if so, whether such agencies do not pay the wages to their security guards as per the Minimum Wages Act and rules made thereunder;
- (c) if so, the reasons therefore; and
- (d) the steps taken by the Government to check the exploitation of the labourers?

**Answer**

MINISTER OF STATE FOR LABOUR AND PARLIAMENTARY AFFAIRS (SHRI SANTOSH GANGWAR)

(a) to (d): The number of security services in the country has been increasing over the years. With a view to protect the interest of workers employed in security services, the employment of "Watch and Ward through Private Security Services or directly by the employer in all Public Sector Enterprises" was added to the schedule of the Minimum Wages Act in the Central sphere vide Gazette Notification S.O. 216 (E) dated 9.3.2001. The fixation of minimum wages of the workers employed in this employment is under consideration of the Government. However given the steps and procedures involved, it is not possible to specify any time frame for finalisation of the same. The Act binds the employers to ensure implementation of the provisions of the Act in respect of workers engaged in the scheduled employment. There are legal and penal provisions in the Act against the defaulting employers.